IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-123(PB)/2017

IN THE MATTER OF:

Bank of Baroda .....**Petitioner**
v.
Amrapali Infrastructure Pvt. Ltd. .....**Respondent**

SECTION : UNDER SECTION 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.05.2018

Coram:
CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

For the petitioner: Mr. Bishwajit Dubey & Ms. Surabhi Khattar, Advs.

For the RP : Mr. Sameer Rastogi, Adv.
Mr. Akash Srivastava & Udit Prakash, Advs.

For the Intervener: Mr. Vishnu Sharma, Ms. Sonali Negi,
Ms. Anupama Sharma & Mohit Rai,Advs.

ORDER

For order, see (IB)-90(ND)/2017.